

ITEM NO.15 Court 7 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 129/2022

MAHABIR SINGH & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION )

Date : 14-03-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER  
HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Chander Uday Singh, Sr. Adv.  
Mr. Manoj V. George, Adv.  
Mr. Zubin M. John, Adv.  
Mr. Renjit Philip, Adv.  
Ms. Shilpa Liza George, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We decline to entertain this Petition filed under Article  
32 of the Constitution of India reserving the liberty to the  
petitioner to file appropriate representation before the  
appropriate authority.

Needless to say that if such a representation is filed,  
the same shall be considered expeditiously by the concerned  
authority.

Pending Application, if any, also stand disposed of.

(NEELAM GULATI)  
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)  
COURT MASTER (NSH)